

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIKARSH STAMPINGS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vikarsh Stampings India Private Limited
2.	Date of incorporation of corporate debtor	25.08.2003
3.	Authority under which corporate debtor is incorporated / registered	ROC - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29230PN2003PTC018260
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No.1A, Nandlal Co-Op Hsg. Soc., Fourth Floor, 418 Narayan Peth, Pune Pune MH 411030 IN
6.	Insolvency commencement date in respect of corporate debtor	15.03.2023
7.	Estimated date of closure of insolvency resolution process	11.09.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. VALLABH NARAYANDAS SAWANA IBBI/IPA-001/IP-P-02652/2022-2023/14114
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Building No. 11, Flat No. 505, Regency Sarvam, GANESH MANDIR ROAD, TITWALA (EAST), Kalyan, District – Thane - 421605. ,Thane, Maharashtra-421605 Vallabhsawana@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	43, 2nd floor, hanuman bldg , 308 perin Nariman street, Fort, Mumbai - 400001 insolvency.vikarshstampings@gmail.com
11.	Last date for submission of claims	29.03.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms (b) Details of authorized representatives are available at:	a) https://www.ibbi.gov.in/home/downloads Physical Address: As mentioned in entry no. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Vikarsh Stampings India Private Limited** on **15.03.2023**.

The creditors of **Vikarsh Stampings India Private Limited**, are hereby called upon to submit their claims with proof on or before **29.03.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. N/A

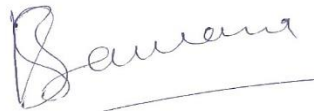
Submission of false or misleading proofs of claim shall attract penalties.

Name of Interim Resolution Professional: **Mr. VALLABH NARAYANDAS SAWANA**

Signature of Interim Resolution Professional:

Date: **20.03.2023**

Place: Mumbai

A handwritten signature in blue ink, appearing to read "Sawana", is written over a horizontal line. The signature is cursive and somewhat stylized.